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**PART-IIA**  
**GOVERNMENT OF MEGHALAYA**  
**LAW (B) DEPARTMENT**

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**NOTIFICATION**

The 31st July, 2024.

**No.LL(B).7/2022/2-** The Meghalaya Civil Task Force Repealing Act, 2024 (Act No. 8 of 2024) is hereby published for general information.

**L. A. LYNDEM,**  
Deputy Secretary to the Govt, of Meghalaya,  
Law (B) Department.

**MEGHALAYA ACT NO. 8 OF 2024**

(As passed by the Meghalaya Legislative Assembly)

Received the assent of the Governor on the 26<sup>th</sup> July, 2024

Published in the Gazette of Meghalaya Extra-Ordinary issue dated 31<sup>st</sup> July, 2024

**THE MEGHALAYA CIVIL TASK FORCE REPEALING ACT, 2024**

**An**

**Act**

to repeal the Meghalaya Civil Task Force Act, 1974 (Meghalaya Act No. 1 of 1974).

Whereas it is expedient to repeal the Meghalaya Civil Task Force Act, 1974 (Meghalaya Act No. 1 of 1974);

Be it enacted by the Legislature of the State of Meghalaya in the Seventy-fifth Year of the Republic of India as follows:-

**Short title and Repealing Commencement.**

1. (1) This Act shall be called the Meghalaya Civil Task Force Act, 2024.
- (2) It shall come into force from the date of notification in the Official Gazette.

**Repeal and Saving.**

2. (1) The Meghalaya Civil Task Force Act, 1974 (Meghalaya Act No. 1 of 1974) (hereinafter referred to as the Repealed Act) is hereby repealed.
- (2) Notwithstanding such repeal, anything done or any action taken under the Repealed Act, shall be deemed to have been done or taken under the provisions of the Act, so repealed.

**L. A. LYNDEM,**

Deputy Secretary to the Govt, of Meghalaya,  
Law (B) Department.

Dated, Shillong,  
The 8<sup>th</sup> February, 2024.